

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD.

O.A. NO.  
T.A. NO.

O.A. No. 918/90 199

DATE OF DECISION 29.6.92

Raj Narain Singh

PETITIONER

Sri Pankaj Srivastava

Advocate for the Petitioner(s)

Versus

Union of India and others

RESPONDENT

Sri K.C. Sinha

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. Justice S.K. Dhaon, V.C.

The Hon'ble Mr. K. Obayya A.M.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?

Whether to be circulated to all other Benches ?

NO

\*\*\*\*\*

.....

GHANSHYAM

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

D.A.No. 918 of 1990

Raj Narain Singh and others... ....Applicants

Versus

Union of India and others.... ....Respondents.

Hon'ble Mr. Justice S.K.Dhaon, V.C.

Hon'ble Mr. K.Obayya, A.M.

( By Mr. Justice S.K.Dhaon, V.C.)

Judicial notice can be taken of the fact that the  
Civil Services Examination 1991 has already taken place.

In view of <sup>the</sup> these circumstances this application has become  
infructuous by efflux of time. Accordingly this application  
is rejected as being infructuous.

*Khaderwali*  
A.M.

*S.K.D.*  
V.C.

Dt: 29.6.92

(AR)